

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.340/TL/2024

Subject : Petition under Sections 14, 15, and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of Transmission Licence with respect to the Transmission System to be implemented by Khavda IV C Power Transmission Limited.

Petitioner : Khavda IV C Power Transmission Limited (KIVCTPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Dhruval Singh, Advocate, KIVCTPL
Shri Nishant Thakur, Advocate, KIVCTPL
Shri Tatimakula Amarendranath Reddy, KIVCTPL
Shri Sandeep Rajpurohit, KIVCTPL
Shri Ritam Biswas, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petition has been filed seeking a grant of transmission licence for establishing the "Transmission Scheme for Evacuation of Power from Potential Renewable Energy Zones in Khavda area of Gujarat under Phase IV (7 GW): Part C" (the Project). He further submitted that since the Respondent CTUIL has already given its recommendations and no objections have been received in the matter, the Petitioner may be granted the transmission licence for the Project.

2. The representative of CTUIL submitted that the recommendation, as already given by CTUIL for the grant of transmission licence to the Petitioner, needs to be amended, especially the SCOD, due to the difference of 45 days between the date of the SPV transfer and signing of the TSA. The representative of CTUIL prayed that the Commission permit CTUIL to file the amended recommendations within a week.

3. In response to the specific query of the Commission on the aspect of issuance of transmission licence, the representative of CTUIL submitted that CTUIL is amending the SCOD of the Project in order to avoid any mismatch between the two interconnected Projects, *i.e.*, Part B (bidding by the PFC) and Part C (bidding by RECPDCL). The representative of CTUIL further submitted that the Commission may reserve the matter for order.

4. Considering the submissions of the learned counsel for the Petitioner and the representative of CTUIL, the Commission permitted the Respondent CTUIL to file its revised recommendations for the grant of a transmission licence to the Petitioner within a week with a copy to the Petitioner, who may file its response, if any, within two days thereafter.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)